

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Interlocutory Application No.1991/2019**  
**Un-numbered Company Appeal (AT) (Insolvency) No. \_\_\_/2019**  
**(F.No.24.05.2019/NCLAT/UR/693)**

**In the matter of:**

Raymond Construction Co. India Pvt. Ltd. .... Appellant

Versus

Larsen and Toubro Ltd. .... Respondent

Appearance: None for the Appellant.

**02.07.2019**

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 24.05.2019 and the Office after scrutiny of the Memo of Appeal on 27.05.2019, intimated the defects to the Appellant on the same day and returned the Memo of Appeal on 29.05.2019. The Appellant re-filed the Memo of Appeal on 12.06.2019. It is stated in the Interlocutory Application (IA) that one of the objection was that the Synopsis, though forming part of the Index, were not enclosed in the Appeal. The Appellant misunderstood the same while filing rectified Appeal in the Registry on 03.06.2019. Hence, there is delay of ten days in re-filing the Memo of Appeal, so, the same may be condoned.

3. None appeared on behalf of the Appellant. Perused the averments made in the IA as well as Office report.

4. Considering the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 03.07.2019.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)  
Registrar